

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 3-5

In Petition(s) for Special Leave to Appeal (Civil) No(s).18035/2000

(From the judgement and order dated 13/10/2000 in CMA No. 1923/2000 of The HIGH COURT OF
A.P AT HYDERABAD)

DR. (MRS.) RENUKA DATLA

Petitioner(s)

VERSUS

SOLVAY PHARMACEUTICAL B.V. & ORS.

Respondent(s)

(For directions and clarification)With I.A.No. 5-6,7-8 & 9-10 SLP(C) No. 18041-18042/2000(for
directions and clarification)

Date: 13/05/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Applicants/

Mr. P.S. Mishra, Sr. Adv.

Petitioner(s)

Mr. Mukesh K. Giri, Adv.

Respondents

Mr. S. Mnadhusudhan Babu, Adv.

Ms. Lata Krishnamurthi, Adv.

M/s S. Udaya Kumar Sagar & Mr.Dhananjaya Reddy, Adv

Mr. A. Venayagam, Adv.

Mr. R. Ayyam Perumal ,Adv

Ms. Bina Madhavan ,Adv

Ms.Susan Zachariah, Adv. For

M/s Lawyer's Knit & co.

Mr. K. Maruthi Rao, Adv.

Mrs. K. Radha, Adv.& Mrs. Anjani Aiyagari, Adv.

Ms.Bina Madhavan, Adv.

Mr.S.A. Shroff, Adv.for

M/s Suresh A. Shroff & Co.

UPON hearing counsel the Court made the following

O R D E R

05. It is stated that respondent No.3 died on 6.5.20
Learned counsel for the petitioner to take steps to bring on record the legal representatives of
respondent No.3 within four weeks. List after summer vacation in July, 2005.

Lata Bhardwaj)

(Meenu Sethi)

(Pushap

ourt Master

Court Master

C